

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>06.11.2009</p> <p>OA No. 433/2009</p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard learned counsel for the applicant.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p> (B.L. KHATRI) MEMBER(A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 06th day of November, 2009

ORIGINAL APPLICATION NO. 433/2009

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

R.P. Kalra son of Shri Karam Chand Kalra by caste Kalra, aged about 72 years, resident of 34/337, Pratapnagar, Tonk Road, Sanganer, Jaipur, presently retired as T.O. (Telecom Operative) Grade IV from the office of the Executive Engineer, BSNL, Telecom, Electrical Division, Administrative Building, Jhalana Doongri, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Communication, Department of Telecom, Sanchar Bhawan, Parliament Street, New Delhi.
2. Chief General Manager Telecom, Rajasthan Circle, Jaipur.
3. Executive Engineer (HQ), Office of Chief Engineer, Telecom Civil, Telecom Staff Quarter, Malvia Nagar, Jaipur.

.....RESPONDENTS

(By Advocate : -----)

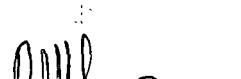
ORDER (ORAL)

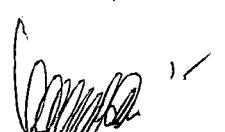
The applicant has filed this OA against the order dated 23.03.2009 (Annexure A/1) whereby the applicant was informed that all the benefits which has been accrued to him on account of order dated 07.03.2003 in OA No. 68/1999 has been granted to him. The grievance of the applicant in this case is that on account of grant of promotion to Grade IV under BCR Scheme from the date when Shri S.P. Vashisth, junior to him, was granted such promotion, anomaly has arisen in as much as Shri Vashisth was getting more pay than the

him in the pay scale of Rs.2000-3200 w.e.f. 01.11.1994. That was not the case set up by the applicant before this Tribunal in the earlier OA and case was confined only to the extent of grant of promotion in the pay scale of Rs.2000-3200 from the date when such promotion was granted to his junior.

2. Thus, we see no infirmity in the action of the respondents whereby the applicant was informed that the judgment of this Tribunal has been complied with. In case the applicant has any grievance regarding anomaly which has occurred on account of promotion in the grade of Rs.2000-3200 as junior to the applicant is getting more pay, this is a fresh grievance which can be highlighted by the applicant before the appropriate authority by filing a detailed representation and this OA cannot be entertained at this stage.

3. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ